

CENTRAL ADMINISTRATIVE TRIBUNAL**MADRAS BENCH****OA/310/01463/2017****Dated Friday, the 31st day of January, 2020****PRESENT****Hon'ble Mr.T.Jacob , Member(A)**

B.Philominraj,
S/o Pappuraj,
Ex.T.No.32, Khalasi Helper,
Carriage Body Shop,
Central Workshops,
Southern Railway,
Ponmalai, Trichy – 4.Applicant

(By Advocate Mr.G.Palani)

Vs

1. Union of India,
Rep by its General Manager,
Southern Railway,
Park Town, Chennai – 600 003.

2. The Chief Workshop Manager,
Central Workshops,
Southern Railway,
Ponmalai, Trichy – 620 004.

3. The Workshop Personnel Officer,
Central Workshops,
Southern Railway, Ponmalai,
Trichy – 620 004

....Respondents

(By Advocate Mr.K.Vijayaraghavan)

ORAL ORDER**Pronounced by Hon'ble Mr. T.Jacob, Member(A)**

No representation for the applicant. It is seen that the applicant was absent even on previous occasions i.e. on 04.10.2019, 06.12.2019, 13.12.2019 and 09.01.2020. Accordingly, the matter was posted under the caption 'For Dismissal' to this day. Even today, neither the applicant nor the counsel for the applicant is present. It seems that the applicant is not interested in prosecuting the case. Accordingly, the OA is dismissed for default.

/SV

(T.JACOB)
MEMBER(A)
31-01-2020